Supplementary Cause List-1 Sr. No. 5

## HIGH COURT OF JAMMU AND KASHMIR **AT JAMMU**

(Through Video Conference)

BA No. 82/2016

Ashfaq Ahmed and others

.....Applicant(s)

Through :- Mr. H. C. Jalmeria, Advocate (on Vedeo Call from residence in Jammu)

V/s

State through S.H.O. P/S Surankote

.....Non-Applicant(s)

Through :- Mr. Aseem Sawhney, AAG (on Video Call from residence in Jammu)

## Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE ORDER 11.06.2020

The petitioners were granted bail by this Court in anticipation of their arrest vide order dated 16.12.2016. More than three and half years have elapsed and till date there is no report from the respondent with regard to the non-cooperation of the petitioners in the investigation.

In view of the above, interim bail granted by this Court on 16.12.2016 to the petitioners is made absolute with liberty to the respondent to approach the trial court in the event of violation of terms and conditions of order dated 16.12.2016 (supra).

Disposed of as such.

## (RAJNESH OSWAL) **JUDGE**

Jammu 11.06.2020 (Rakesh)

Whether the order is speaking Whether the order is reportable Yes/No Yes/No